



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Apr/202526/1

DATED: 17/04/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Apr/202526/1 dated 17/04/2025 of Norms Committee - I for the year 2025-26 was held on 17/04/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Kumar Singh, Consultant	MHI

2	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005429AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is an old case of BHEL pertaining to AA No. 0910044875 dated 24.12.2010. However, after due deliberation, as per advice of MHI, the Committee decided to ratify the ad-hoc norms on repeat basis of a similar case of the firm having same export and import items and was approved in ALC meeting No. 23/80/ALC-2/2012 held on 05.02.2013, as expressed in the comments of MHI dated 16.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly. Note: Before issuing EODC, RA may ensure that neither any court case nor any ECA case is pending in HQ/RA against the subject license of the firm.	

Case No.	2 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	4 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005363AM25
RA File Number	092404000139 AM19
Licence No and Date	0910066427/06/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is "LO/HS15 PALA ROTORICALO/HS15 BUCKET A"? 2. Is it required in a turbine or any other equipment? 3. Where is the application? 4. Is there any generic name for the export item? Case stands deferred.	

Case No.	6 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006192AM25

RA File Number	092404000138 AM20
Licence No and Date	0910067697/26/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. What is Blade compressor Rotor Stage 2? Submit a detailed description of usage. Is it required in turbines or aerospace? Where is the application? Is there any generic name for the exported item? ii. Manufacturing flow chart for the import raw material. iii. Scrap calculation sheet indicating process, piece weight (in Kg) before, cutting weight in Kg (After), wastage in Kgs & wastage percentage. iv. Drawing of Blank (Raw Material), shape & size of blank at forging and trimming stage, shape, and size at Root Rough & Finish (machining), shape and size at profile rough & finish (machining), shape and size before length cutting and shape and size after length cutting. Case stands deferred.	

Case No.	8 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006261AM25
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00004424AM25
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	11 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00004457AM25
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025	

followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	12 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006193AM25
RA File Number	092404000290 AM21
Licence No and Date	0910069158/07/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. ii. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. iii. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	
Case stands deferred.	

Case No.	13 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005417AM25
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Mill Test Certificate of each grade of Titanium Bars. What is the reason for importing several grades? Is it the requirement of the buyer? If yes, submit a copy of the purchase order, which could indicate the grades are to be imported.
- ii. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
- iii. Coloured drawing of the Aircraft Components, which indicates the weight of raw material and weight of the finished product.

Case stands deferred.

Case No.	14 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00003087AM25
RA File Number	03AA04022506 AM21
Licence No and Date	0311001571/22/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. It has been observed that the length of the input material, specifically the single-mode optical fiber used in manufacturing one unit of the export product, exceeds the length of the final product. This discrepancy should be justified through mathematical calculations and design considerations.
- ii. For instance, in the case of 48F optical fiber, the per-unit requirement without wastage is 49.44, 50.43, and 49.44 for serial numbers 1, 2, and 3, respectively. A detailed mathematical explanation should be provided to justify why this required length exceeds 48.

Case stands deferred.

Case No.	16 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005413AM25
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit APPENDIX 4E.
2. Process flow chart with the percentage of wastage at each stage of operation.
What is needed of several cross-sections of stainless steel rectangular bars for manufacturing of 3168 Nos of Turbine Blades?
3. Submit a chart indicating the number of processes involved, weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.

Case stands deferred.

Case No.	17 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005416AM25
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit APPENDIX 4E. 2. Process flow chart with the percentage of wastage at each stage of operation. What is needed of several cross-sections of stainless steel rectangular bars for the manufacturing of 3168 Nos of Turbine Blades? 3. Submit a chart indicating the number of processes involved, weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. Case stands deferred.	

Case No.	18 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005415AM25
RA File Number	09AA04006679 AM21
Licence No and Date	0911000623/27/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage.	

- iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.
- iv. Submit Appendix 4E.
- v. Process flow chart with the percentage of wastage at each operation stage.

Case stands deferred.

Case No.	19 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005414AM25
RA File Number	09AA04006690 AM21
Licence No and Date	0911000625/29/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. How many pieces in Numbers of imported item in 2500 Kgs? iii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iv. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. v. Submit Appendix 4E. vi. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	20 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005406AM25
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. How many pieces in Numbers of imported item in 2500 Kgs? iii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iv. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. v. Submit Appendix 4E. vi. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	21 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005407AM25
RA File Number	09AA04001484 AM22
Licence No and Date	0911000727/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage.	

- iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.
- iv. Submit Appendix 4E.
- v. Process flow chart with the percentage of wastage at each operation stage.

Case stands deferred.

Case No.	22 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005408AM25
RA File Number	09AA04001483 AM22
Licence No and Date	0911000726/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	23 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM REVIW00005409AM25
RA File Number	09AA04001485 AM22
Licence No and Date	0911000725/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	24 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005410AM25
RA File Number	09AA04001486 AM22
Licence No and Date	0911000723/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage.	

Case stands deferred.

Case No.	25 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005411AM25
RA File Number	09AA04001468 AM22
Licence No and Date	0911000721/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	26 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005405AM25
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Mill test certificate of imported stainless steel bars.
- ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage.
- iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.
- iv. Submit Appendix 4E.
- v. Process flow chart with the percentage of wastage at each operation stage.

Case stands deferred.

Case No.	27 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005403AM25
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Mill test certificate of imported stainless steel bars.
- ii. How many pieces in Numbers of imported item in 2500 Kgs?
- iii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage.
- iv. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.
- v. Submit Appendix 4E.
- vi. Process flow chart with the percentage of wastage at each operation stage.

Case stands deferred.

Case No.	28 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005400AM25
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	30 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005401AM25
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Submit Appendix 4E. v. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	31 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006907AM25
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Since this is a review case, earlier decision of Norms Committee and rationale for review may be furnished.
- ii. Import item “Arm Rocker” is a casting for use with engines cannot be covered under HS code 87083000 which is applicable to brakes & its parts and hence clarification thereof.
- iii. Dimensional drawing in support of import requirement and stage-wise wastages claimed.
- iv. GST Invoice of scrap disposal.

Case stands deferred.

Case No.	32 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	33 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00004888AM25
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	34 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	35 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00003088AM25
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. The response submitted by the applicant concerning AA No. 0311007494 has been analyzed. It

was observed that the uploaded response was incorrect for **Annexure-G**, as it references AA number 0311001571. The applicant is once again requested to resubmit the DL response with the correct documents.

2. It is reiterated that the information provided in, must be in a readable Excel sheet format and along with the PDF version.

Case stands deferred.

Case No.	36 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005399AM25
RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before),	

- cutting weight in kgs (after), wastage in kgs, and wastage in percentage.
- iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.
- iv. Submit Appendix 4E.
- v. Process flow chart with the percentage of wastage at each operation stage.

Case stands deferred.

Case No.	38 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005398AM25
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. iv. Process flow chart with the percentage of wastage at each operation stage. Case stands deferred.	

Case No.	39 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM REVIW00002627AM25
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Correlation of quantity of import items with quantity of export items. ii. Labeled blow-up diagram of each export product highlighting imported items contained in it.	
Case stands deferred.	

Case No.	41 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that detailed comments from the concerned TE including weight of import items in the export product would be required. Now the concerned TE provided the revised comments. Hence, the Committee **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 22.04.2025, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005397AM25
RA File Number	09AX04000240 AM22
Licence No and Date	0911002604/03/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Mill test certificate of imported stainless steel bars.
- ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage.
- iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product.

Case stands deferred.

Case No.	43 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	44 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005396AM25
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. Case stands deferred.	

Case No.	45 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005395AM25
RA File Number	09AX04000487 AM23
Licence No and Date	0911003582/05/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Mill test certificate of imported stainless steel bars. ii. Submit a chart indicating the number of the processes involved, percentage weight in kgs (before), cutting weight in kgs (after), wastage in kgs, and wastage in percentage. iii. Coloured drawing of the turbine blade, which indicates the weight of raw material and the weight of the finished product. Case stands deferred.	

Case No.	46 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005394AM25
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 17.04.2025, as under:	
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	BE 12,285.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE		) (SIZE: 68MMX125MM, 140MMX125MM , 68MMX103MM, 80MMX122MM)	STEEL IN THE PRODUCT	EXPORT
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NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00003495AM25
RA File Number	03AX04004395 AM23
Licence No and Date	0311019622/30/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005946AM25
RA File Number	34AX04001075 AM23
Licence No and	3411003421/23/02/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005393AM25
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006263AM25
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - The firm's letter is neither on Company's letterhead nor signed. - Against domestic supplies N.A. is mentioned in application but process flow chart also shows indigenous items and hence clarification thereof. - Quantity of each export product in numbers and their corresponding net weight. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured	

- from sources other than the license, if any, may also be indicated.
- v. Net weight (Gross weight-wastage) with dimensional drawing of parts made from imported item and gross weight with dimensions of input raw material required for it.
 - vi. Starting from length of tube imported, the lengths and number of pieces cut from each and respective length and weight of remaining unused pieces as wastage.
 - vii. Wastage quantity along with justification.
 - viii. Details of import and export weights furnished in reply do not match with BOE and shipping bills.

Case stands deferred.

Case No.	51 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	Vishakha Industries
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002003AM24
RA File Number	07AX04000399 AM24
Licence No and Date	0711008343/21/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	54 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006457AM25
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	S K INDUSTRIES

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005944AM25
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JYOTI WORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006037AM25
RA File Number	03AX04003044 AM24
Licence No and Date	0311027638/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	QNG DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005603AM25
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	60 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005945AM25
RA File Number	34AX04000764 AM24

Licence No and Date	3411004546/29/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION.	

Case No.	62 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AIRBOAT TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008615AM24
RA File Number	07AX04001755 AM24
Licence No and Date	0711010549/16/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	63 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION.	

Case No.	64 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00009046AM24
RA File Number	05AX04003401 AM24
Licence No and Date	0511024463/12/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	65 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	66 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006034AM25
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in the Personal Hearing (PH) along with all supporting/relevant documents to explain the case in detail in the forthcoming meeting. Case stands deferred.	

Case No.	67 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ARION TECHNOLOGY LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000149AM25
RA File Number	04AX04001185 AM24
Licence No and	0411007237/08/04/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00006832AM25
RA File Number	04AX04000040 AM25
Licence No and Date	0411007279/17/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	71 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001244AM25
RA File Number	05AX04000647 AM25
Licence No and Date	0511026039/11/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 17.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	72 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001253AM25

RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 17.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	73 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001423AM25
RA File Number	08AX04000444 AM25
Licence No and Date	0811011865/19/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	74 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25

Licence No and Date	0811011986/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	75 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00001740AM25
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	76 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002127AM25
RA File Number	05AX04001238 AM25
Licence No and Date	0511026852/24/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	77 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002203AM25
RA File Number	05AX04001041 AM25
Licence No and Date	0511026900/30/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	78 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002343AM25
RA File Number	05AX04001324 AM25
Licence No and Date	0511027023/06/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	79 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	VCARE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003015AM25
RA File Number	34AX04000479 AM25
Licence No and Date	3411005399/12/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 10.03.2025, as under: i. Net fabricated weight of export item may be specified as 17, 200 Kg. ii. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained /utilized in the export item and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM REVIW00005604AM25

RA File Number	03AX04002741 AM25
Licence No and Date	0311037119/12/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003109AM25
RA File Number	05AX04001867 AM25
Licence No and Date	0511027771/17/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.04.2025, as under: i. Items of import from 1 to 5 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	84 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003155AM25
RA File Number	05AX04001903 AM25
Licence No and Date	0511027828/19/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.04.2025, as under:

- i. Items of import from 1 to 157 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed **as net-to-net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003156AM25
RA File Number	05AX04001905 AM25
Licence No and Date	0511027829/19/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.04.2025, as under:

- i. Items of import from 1 to 163 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed **as net-to-net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003157AM25
RA File Number	05AX04001897 AM25

Licence No and Date	0511027830/19/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.04.2025, as under: i. Items of import from 1 to 223 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003419AM25
RA File Number	31AX04000219 AM25
Licence No and Date	3111003929/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003486AM25
RA File Number	03AX04003301 AM25
Licence No and Date	0311037661/04/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 05.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	91 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	92 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003590AM25
RA File Number	05AX04002181 AM25
Licence No and Date	0511028220/10/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	93 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00003611AM25
RA File Number	09AX04000513 AM25
Licence No and Date	0911008134/11/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	94 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003818AM25
RA File Number	05AX04002396 AM25
Licence No and Date	0511028503/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.04.2025, as under: i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00003893AM25
RA File Number	31AX04000258 AM25
Licence No and Date	3111004021/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004002AM25
RA File Number	03AX04003848 AM25
Licence No and Date	0311038498/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004015AM25
RA File Number	34AX04000668 AM25
Licence No and Date	3411005646/06/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	99 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004039AM25
RA File Number	34AX04000677 AM25
Licence No and Date	3411005653/08/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	100 / NC/1/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004047AM25
RA File Number	08AX04001326 AM25
Licence No and Date	0811013162/08/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	101 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	102 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected

Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004524AM25
RA File Number	08AX04001424 AM25
Licence No and Date	0811013397/04/12/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	103 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004525AM25
RA File Number	08AX04001394 AM25
Licence No and Date	0811013398/04/12/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	104 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004569AM25
RA File Number	31AX04000300 AM25
Licence No and Date	3111004162/05/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004623AM25
RA File Number	34AX04000778 AM25
Licence No and Date	3411005776/09/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	106 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004720AM25
RA File Number	07AX04001462 AM25
Licence No and Date	0711013052/12/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	107 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004905AM25
RA File Number	07AX04001516 AM25
Licence No and Date	0711013099/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004938AM25
RA File Number	03AX04004656 AM25
Licence No and Date	0311039806/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004947AM25
RA File Number	30AX04000491 AM25

Licence No and Date	3011006233/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 15.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	MEDHA AUTOMATION TOOLS INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00004981AM25
RA File Number	07AX04001501 AM25
Licence No and Date	0711013121/23/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm had intimated that there were certain mistakes in export and import details of the subject AA. However, as per advice of MHI, the Committee decided to ratify the ad-hoc norms as per comments of MHI dated 16.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005255AM25
RA File Number	05AX04003380 AM25
Licence No and Date	0511029986/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005278AM25
RA File Number	31AX04000345 AM25
Licence No and Date	3111004260/31/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 15.04.2025, as under: Import quantity recommended: i. Import item No. 1- 736 Kg. after recovery, ii. Import item No. 2- 565 Kg. after recovery, iii. Import item No. 3- 96 Kg. after recovery, iv. Import item No. 4- 442Kg. after recovery, v. Import item No. 5- 1125 Kg. after recovery. Note: Grade of item of import will be same as used in Export Product (EP). RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WINDLASS ENGINEERS & SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005440AM25
RA File Number	05AX04003183 AM25
Licence No and Date	0511030089/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005503AM25
RA File Number	05AX04003323 AM25
Licence No and Date	0511030136/07/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005555AM25
RA File Number	34AX04000881 AM25
Licence No and Date	3411005922/09/01/2025
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	116 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WIKI INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005563AM25
RA File Number	03AX04005204 AM25
Licence No and Date	0311040318/09/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF-4A & copy of AA are required.	

Case No.	117 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005570AM25
RA File Number	34AX04000888 AM25
Licence No and Date	3411005928/10/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents.	

However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	118 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005589AM25
RA File Number	08AX04001660 AM25
Licence No and Date	0811013784/10/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	119 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005697AM25
RA File Number	31AX04000376 AM25
Licence No and Date	3111004330/16/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	120 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005706AM25
RA File Number	05AX04003463 AM25
Licence No and Date	0511030374/17/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	121 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005707AM25
RA File Number	05AX04003592 AM25
Licence No and Date	0511030375/17/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	122 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005791AM25
RA File Number	08AX04001746 AM25
Licence No and Date	0811013857/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00005792AM25
RA File Number	08AX04001747 AM25
Licence No and Date	0811013858/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OYSTER MEDISAFE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006030AM25
RA File Number	09AX04000997 AM25
Licence No and Date	0911008993/05/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	125 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006041AM25
RA File Number	31AX04000417 AM25
Licence No and Date	3111004402/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006070AM25
RA File Number	03AX04005711 AM25

Licence No and Date	0311041155/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006072AM25
RA File Number	31AX04000421 AM25
Licence No and Date	3111004413/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006074AM25
RA File Number	31AX04000429 AM25
Licence No and Date	3111004414/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SREE RAM TUBEWELL
Meeting Number	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006075AM25
RA File Number	32AX04000722 AM25
Licence No and Date	3211008396/07/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 15.04.2025, as under:	
i. The firm's proposal to import 02 SET of item [Sinotruck 6x6 Truck Chassis (LHD) Model: ZZ2257N5257A, CAB: HW76, ONE SLEEPER, with A/C, with Double Warning Light] may be allowed on Net-to-Net basis with condition of GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CASCADE INDIA MATERIAL HANDLING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006086AM25
RA File Number	31AX04000423 AM25
Licence No and Date	3111004416/10/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006090AM25
RA File Number	34AX04000973 AM25
Licence No and	3411006060/10/02/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Calculation sheet of import requirements: a. Number of round bars imported along with their corresponding length and weight and weight for each export product. b. Number of pieces cut from each rod/bar with corresponding length and weight. c. Length and weight of remaining unused end piece. d. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed. ii. Description, weight and dimensional drawing of parts manufactured from imported item. iii. Parts made from imported items may be labeled with dimensions and highlighted in the drawings of export products submitted. iv. GST invoice of scrap sale and CIF of import per kg. Case stands deferred.	

Case No.	133 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006091AM25
RA File Number	34AX04000972 AM25
Licence No and Date	3411006061/10/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Generic name with brief write-up on export products and photograph/catalogue. ii. Calculation sheet of import requirements for each export product: a. Number of round bars imported along with their corresponding length and weight and weight for each export product. b. Number of pieces cut from each rod/bar with corresponding length and weight.	

- c. Length and weight of remaining unused end piece.
- d. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed.
- iii. Description, weight and dimensional drawing of parts manufactured from imported item.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Parts made from imported items may be labeled with dimensions and highlighted in the drawings of export products submitted.
- vi. GST invoice of scrap sale and CIF of import per kg.

Case stands deferred.

Case No.	134 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006122AM25
RA File Number	06AX04000481 AM25
Licence No and Date	0611003376/10/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Quantity of export product in numbers and weight of each export product.
- ii. Details of inputs other than import item in the production of export product and material balancing thereof.
- iii. Details of manufacturing process and wastage at each stage.
- iv. Details of earlier approvals for similar case, if any.
- v. GST invoice of scrap sale.

Case stands deferred.

Case No.	135 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006128AM25
RA File Number	34AX04000978 AM25
Licence No and Date	3411006063/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and Date	0311041210/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006151AM25
RA File Number	05AX04003901 AM25
Licence No and Date	0511030818/11/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments of MHI dated 01.04.2025 in this case. During detailed deliberation it has been pointed out that item of import is second hand engines which will be exported after refurbishing and the same is not covered under Advance Authorization and MHI does not support the proposal for ratification. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	138 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006195AM25
RA File Number	07AX04001842 AM25
Licence No and Date	0711013644/13/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006207AM25
RA File Number	07AX04001885 AM25
Licence No and Date	0711013645/13/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006225AM25
RA File Number	07AX04001886 AM25
Licence No and Date	0711013650/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006269AM25
RA File Number	31AX04000441 AM25
Licence No and Date	3111004447/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006270AM25
RA File Number	31AX04000442 AM25
Licence No and Date	3111004448/17/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	146 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAHINDRA AEROSTRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006295AM25
RA File Number	07AX04001899 AM25
Licence No and Date	0711013695/19/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006307AM25
RA File Number	07AX04001816 AM25
Licence No and Date	0711013700/19/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Generic name of the export products along with a brief write-up and photograph/catalogue. - Specific quantity of the export products-both in terms of number of units (if applicable) and the weight of each product. - A clarification regarding the claimed wastage percentage for each import item, especially in light of the fact that the import quantity is stated to be identical to the export quantity. - Net weight (Gross weight minus Wastage) of parts made from imported items, supported by dimensional drawings, and also the gross weight with dimensions of the input raw materials used. - A detailed explanation of each stage-wise wastage quantity, supported by dimensional drawings	

illustrating where and how the wastage occurs.

Case stands deferred.

Case No.	148 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006480AM25
RA File Number	31AX04000447 AM25
Licence No and Date	3111004475/28/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.04.2025, as under:	
i. Net weight of export items at Sl. No. 1 & 2 may be specified as 2211 Kgs. & 6405 Kgs. respectively. ii. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in export items at Sl. No. 1 & 2 respectively. iii. Quantity of import item at Sl. No. 1 may be allowed as 2235 Kgs. as 1.37 Kgs./Kg. content in the export item at Sl. No. 1 after taking 1/3rd recovery from the scrap, iv. Quantity of import item at sl. No. 2 may be allowed as 2921 Kgs. as 1.23 Kgs/Kg content in the export item at Sl. No. 2 after taking 1/3rd recovery from the scrap.	
RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025

HQ File Number	HQRNORM APPLY 00006853AM25
RA File Number	07AX04002140 AM25
Licence No and Date	0711013988/24/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006864AM25
RA File Number	31AX04000481 AM25
Licence No and Date	3111004567/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006866AM25
RA File Number	03AX04006552 AM25
Licence No and Date	0311042474/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006885AM25
RA File Number	05AX04004334 AM25
Licence No and Date	0511031581/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006886AM25
RA File Number	05AX04004333 AM25
Licence No and Date	0511031582/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006888AM25
RA File Number	09AX04001112 AM25
Licence No and Date	0911009295/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006889AM25
RA File Number	09AX04001096 AM25
Licence No and Date	0911009296/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006890AM25
RA File Number	09AX04001111 AM25
Licence No and Date	0911009297/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006898AM25
RA File Number	05AX04004376 AM25
Licence No and Date	0511031606/26/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	158 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006900AM25
RA File Number	09AX04001171 AM25
Licence No and Date	0911009307/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006901AM25
RA File Number	09AX04001113 AM25
Licence No and Date	0911009308/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006931AM25
RA File Number	05AX04004436 AM25

Licence No and Date	0511031638/28/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 16.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006935AM25
RA File Number	05AX04004346 AM25
Licence No and Date	0511031649/28/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006943AM25
RA File Number	31AX04000488 AM25
Licence No and Date	3111004611/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00006958AM25
RA File Number	03AX04006589 AM25
Licence No and Date	0311042679/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000038AM26
RA File Number	08AX04002214 AM25
Licence No and Date	0811014601/02/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	166 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TODI MILLS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000048AM26
RA File Number	03AX04006704 AM25
Licence No and Date	0311042763/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000050AM26
RA File Number	34AX04001127 AM25
Licence No and Date	3411006270/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MANPRO EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000052AM26
RA File Number	04AX04001291 AM25

Licence No and Date	0411009424/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	OYSTER MEDISAFE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000067AM26
RA File Number	09AX04001207 AM25
Licence No and Date	0911009351/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202526/ 1 and 17/04/2025
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	